

**DIVISION BENCH**

**ITEM NO.114**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA NO.08/2023 & IA NO.178/2023 IN CP(IB) No.90/ALD/2019**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 5<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>M/S BAAF ENGINEERS PVT LTD V/S M/S PRATISHTHA DAIRY FARMS PVT LTD</b>
<b>UNDER SECTION</b>	<b>9 IBC (IN CIRP)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

- Sh. Krishna Dev Vyas, Adv. : *For the Applicant/ RP in both IAs*
- Sh. Bishwajit Dubey alongwith : *For the Res. Nos. 1, 2 & 4 in*  
Sh. Aakarshan Aditya & : *IA No.08/2023*  
Sh. Karan Khetani, Advs.
- Sh. Ankur Gupta, Adv. : *For the COC*

**ORDER**

**IA NO.08/2023**

1. This application has been argued by the Ld. Counsel representing the Resolution Professional as well as by the Directors of the Ex-management in part.
2. Further arguments to continue on 10<sup>th</sup> July, 2024, meanwhile, the Ld. Counsel representing the Directors of the Ex-management/ non-Applicant Respondent is also direct to place on record the transaction details particularly relating to the cash withdrawals for the previous years i.e. for the years 2016 & 2017.
3. Let the same be placed on record by way of an affidavit with advance copy to be supplied to the Ld. Counsel representing the RP.

**-Sd-**

**-Sd-**

4. Meanwhile, the written submissions, if any, be also filed along with the relevant judgements being cited by the respective parties.
5. Let the matter along with another IA to come up for further hearing on 10<sup>th</sup> July, 2024 to come up at 2:30 p.m.

***-Sd-***  
**(Ashish Verma)**  
**Member (Technical)**

***-Sd-***  
**(Praveen Gupta)**  
**Member (Judicial)**

***5<sup>th</sup> July, 2024***

*Avaneesh Kumar Singh*  
*(Stenographer)*